

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 115
(IB)-77(ND)2021

IN THE MATTER OF:

Fankaar Interiors Pvt. Ltd. ... Applicant

Vs.

Mahamaya Infrastructure Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 06.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajat Joseph, Adv.
For the Respondent : Mr. Sameer Choudhary, Adv.

ORDER

Learned Counsel for the applicant is appearing in physical mode whereas Learned Counsel for the Corporate Debtor is appearing in virtual mode. Learned Counsel for the applicant states that rejoinder is filed but the same has not come to the Court file.

List for hearing on 01.06.2021.

Learned Counsels for both the sides are directed to appear through same mode for arguments.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)